

✓ Central Administrative Tribunal
Principal Bench: New Delhi

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O.A. 1378/92
New Delhi this the 4th day of July 1997

Hon'ble Dr.A.Vedavalli, Member(J)
Hon'ble Shri R.K.Ahooja, Member(A)

Shri Bhagat Singh,
Working as Tax Assistant,
Draw Back Section,
Customs & Central Excise Collectorate,
New Delhi- 110 002

(By Advocate: None)Applicant

Versus

1. Union of India,
through The Secretary,
Ministry of Finance,
North Block, New Delhi-110 001.

2. The Secretary,
Central Board of Excise & Customs,
Ministry of Finance, North Block,
New Delhi- 110 001

3. The Collector,
Customs & Central Excise Collectorate,
New Delhi-110 002Respondents

(By Advocate: None)

ORDER(Oral)

By Hon'ble Dr.A.Vedavalli, Member(J)

It is noticed that the applicant was absent even on the last date of hearing viz; 2.7.97. In the circumstances it appears that the applicant is not interested in pursuing this case further. The OA is, therefore, dismissed for default and non-prosecution.

R.K.Ahooja
(R.K.AHOOJA)
Member(A)

cc.

A.Vedavalli
(DR.A.VEDAVALLI)
Member(J)